

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:824

ANSWERED ON:31.07.2006

CERTIFICATION OF FILMS UNDER CINEMATOGRAPHY ACT, 1952

Saradgi Shri Iqbal Ahmed

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether a Committee headed by Information and Broadcasting Secretary has submitted amended draft rules for certifications of films under Cinematography Act, 1952; and

(b) if so, the details thereof?

Answer

THE MINISTER OF INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P.R. DASMUNSI)

(a) : No, Sir. No Committee has been set up to amend rules under Cinematograph Act, 1952. The Committee set up under the Chairmanship of Secretary, Ministry of Information and Broadcasting is for the purpose of revising the Programme and Advertising Codes prescribed under the Cable TV Networks (Regulation) Act, 1995 and rules framed thereunder and the Guidelines for certification of films prescribed under the Cinematograph Act, 1952.

(b) : Does not arise.